File No. 12(7) 2017/Associations/RCD/FSSAI Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety and Standards Act, 2006) Regulatory Compliance Division FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 3 th April, 2019

ORDER

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding extension of time period for usage of the term Wheat Flour(Atta) and Refined Wheat Flour(Maida) on labels of food products.

This is in continuation of direction issued vide F. No. 12(7)2017/Associations /RCD/FSSAI dated 1st February, 2019 on the above subject. A transition period of three months i.e. upto 30th April, 2019 was given to the Food Business Operators to comply with the said direction.

- 2. Representations have now been received from various Industry Associations and Food Business Operators for extension of time period, for the compliance of said direction. Considering the submissions of Food Business Operators, it has been decided to give extension of time period for another three months i.e. upto 31st July, 2019 for compliance of above order.
- 3. Further, the matter regarding nomenclature of Atta has been re-considered by the Scientific Committee and it has been decided to replace the nomenclature of Atta as "Wheat Flour" instead of "Whole Wheat Flour".
- 4. Finally, it has also been decided that in case the labels are in Devnagri Script, the word "आटा" or "मेदा" may be used in place of Wheat Flour (Atta) and Refined Wheat Flour(Maida) respectively.
- 5. This issues with approval of the competent Authority in exercise of the power vested with Food Authority under Section 16(5) of the FSS Act, 2006.

Yours sincerely,

(Parveen Jargar)

Joint Director, Regulatory Compliance

To.

- (i) Commissioner of Food Safety of all States/UTs.
- (ii) All Food Business Operators
- (iii) All Central Licensing Authority
- (iv) All Authorized Officer
- (v) CITO, FSSAI: For uploading this direction on FSSAI website.